

DIRECTORATE GENERAL OF FOREIGN TRADE  
DES-VI (FOOD & MISC)

Meeting No. 13/17 dt. 29.12.2016 actually held on 27.12.2016 for the licensing year 2016-17 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. J V Patil, Addl. DGFT. Following members were present in the meeting.

| S.No.                  | Name of the Officer    | Designation       | Department |
|------------------------|------------------------|-------------------|------------|
| 1.                     | Sh. Karan Singh Sejwal | Dy. Indl. Adviser | MFPI       |
| Officers in attendance |                        |                   |            |
| 1.                     | Sh. Yoginder Singh     | DDG               | DGFT       |
| 2.                     | Sh. Ratan Lal Meena    | FTDO              | DGFT       |

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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| 520                                                                                                                                        | Party Name:SHREE RAM INDUSTRIES | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:  |
| 1 HQ File :01/85/50/084/AM13                                                                                                               | RLA File :13/24/040/011/AM13    | Lic.No/Date:1310039791<br>23.05.2012       | Deferred |
| The Committee noted that the comments are awaited from MFPI. The Committee decided to remind the MFPI. The case is deferred for 27.01.2017 |                                 |                                            |          |

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| 521<br>Case No.:4/4/85-ALC3/2016 | Party Name:GHODAWAT AGRO PVT. LTD.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:  |
| HQ File :01/85/050/00007/AM17/   | RLA File :31/83/040/00004/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Lic.No/Date:3110066118<br>18.04.2016       | Rejected |
| 2                                | The Committee noted that similar case of the firm was considered in NC meeting No. 12 dated 01.12.2016 where in it was decided to seek consumption data from the firm for the past three years duly certified by IIHR, Bangalore. The fertilizer claimed is for entire value of Authorisation constitutes nearly 70 to 80% of the value of export product "Rose flowers", which is unrealistic. Further, Committee decided to forward and seek comments of ICAR with regard to quantity of import item required for the Export product. Further as Committee is examining these cases it was also decided to advise the RA office not to further issue any A.A. for this product. Firm may also explain their facility available for growing of flowers, such as, open field or green house etc. Further, firm is to explain that as per RCMC the firm's status is manufacturer cum Merchant whereas they have mentioned in their letter dated 5.8.2016 their status as manufacture Exporter. Accordingly, it was decided that same action may be taken in this case. The case is deferred for 27.01.2017 |                                            |          |

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| 522<br>Case No.:1/10/85-ALC3/2015                                                                                                                                              | Party Name:NEWBY TEAS OVERSEAS PVT.LTD., | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:  |
| 3 HQ File :01/85/050/00081/AM16/                                                                                                                                               | RLA File :02/24/040/00049/AM16/          | Lic.No/Date:0210205962<br>08.07.2015       | Deferred |
| The Committee noted the reply of the firm vide their e-mail dt. 21.11.2016 and decided to call for the representative of the firm for a PH. The case is deferred for 27.01.207 |                                          |                                            |          |

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Directorate General of Foreign Trade  
वाणिज्य विभाग/Department of Commerce



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| 4                                                                                                                                                                              | 523<br>Case No.:6/19/85-ALC3/2015 | Party Name:NEWBY TEAS<br>OVERSEAS PVT.LTD., | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
|                                                                                                                                                                                | HQ File<br>:01/85/050/00192/AM16/ | RLA File<br>:02/24/040/00183/AM16/          | Lic.No/Date:0210206449<br>15.01.2016           | Deferred |
| The Committee noted the reply of the firm vide their e-mail dt. 21.11.2016 and decided to call for the representative of the firm for a PH. The case is deferred for 27.01.207 |                                   |                                             |                                                |          |

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| 5                                                                                                                                                            | 524<br>Case No.:21/22/85-ALC3/2014 | Party Name:CREATIVE<br>GARMENTS PVT. LTD., | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
|                                                                                                                                                              | HQ File<br>:01/85/050/00181/AM15/  | RLA File<br>:03/94/040/00713/AM15/         | Lic.No/Date:0310791381<br>25.11.2014           | Deferred |
| The Committee noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind the MSME(Hosiery). The case is deferred for 27.01.2017 |                                    |                                            |                                                |          |

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| 6                                                                                                                                                                                                                          | 525                        | Party Name:GADRE MARINE<br>EXPORT PVT. LTD | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status: |
|                                                                                                                                                                                                                            | HQ File :01/85/50/139/AM13 | RLA File :03/94/040/434/AM13               | Lic.No/Date:0310709877<br>21.09.2012           | Decided |
| The Committee noted the comments of MSME(Food) vide their U.O. No. 17(4)(1)/2016-Food dt. 16.12.2016 reiterating their earlier comments with no change. Therefore, the Committee decided to maintain its earlier decision. |                            |                                            |                                                |         |

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| 7                                                                                                                                                                                                                                                                      | 526                         | Party Name:LAXMI<br>ENTERPRISES( 100% EOU)            | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
|                                                                                                                                                                                                                                                                        | HQ File :01/85/162/152/AM14 | Fixation of wastage ad-hoc norms for export of Spices |                                                | Deferred |
| The representative of the firm Sh. Bharat Maskai, Managing Partner appeared for PH and explained the case in details. The Committee advised the applicant to submit some documents to corroborate the case like Shipping Bill etc. The case is deferred for 27.01.2017 |                             |                                                       |                                                |          |

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| 8                                                                                                                                                                                                                                                      | 527<br>Case No.:10/3/85-ALC3/2015 | Party Name:SRS UNISTRAW<br>PRIVATE LIMITED | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
|                                                                                                                                                                                                                                                        | HQ File<br>:01/85/050/00024/AM16/ | RLA File<br>:03/95/040/00878/AM15/         | Lic.No/Date:0310793568<br>04.02.2015           | Deferred |
| The Committee noted that certain information called for from the firm vide this office 19.07.2016 followed by reminder dt. 15.12.2016 are awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 27.01.2017 |                                   |                                            |                                                |          |

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| 9                                                            | 528<br>Case No.:16/17/85-ALC3/2015 | Party Name:JAIKISHANDASS<br>MALL JUTE PRODUCTS (P) LTD. | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
|                                                              | HQ File<br>:01/85/050/00164/AM16/  | RLA File<br>:02/24/040/00136/AM16/                      | Lic.No/Date:0210206311<br>04.12.2015           | Deferred |
| The Committee decided that the case may be examined on file. |                                    |                                                         |                                                |          |

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| 10                                                                                                                                                                                                                          | 529<br>Case No.:1/18/85-ALC3/2012 | Party Name: SUPERHOUSE LTD.,    | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
|                                                                                                                                                                                                                             | HQ File :01/85/050/00114/AM13/    | RLA File :06/24/040/00017/AM13/ | Lic.No/Date:0610028563<br>22.08.2012           | Deferred |
| The Committee noted that the comment are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind the O/o Textile Commissioner, Mumbai to expedite the comments. The case is deferred for 27.01.2016. |                                   |                                 |                                                |          |

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| 11                                                                                                                                                                                                                                                                     | 530<br>Case No.:5/8/85-ALC3/2016 | Party Name: SCARLET PRINTS LLP  | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
|                                                                                                                                                                                                                                                                        | HQ File :01/85/050/00071/AM17/   | RLA File :08/24/040/00092/AM17/ | Lic.No/Date:0810138108<br>07.06.2016           | Deferred |
| The Committee noted that on the basis of DIPP's deficiency letter, certain information have been called for from the firm vide this office e-mail dt. 08.12.2016 which is still awaited. The Committee decided to remind the firm. The case is deferred for 27.01.2017 |                                  |                                 |                                                |          |

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| 12                                                                                                                                                                                                                                                                         | 531<br>Case No.:15/8/85-ALC3/2016 | Party Name:SAVERA AUTO<br>COMPS PVT.LTD. | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
|                                                                                                                                                                                                                                                                            | HQ File :01/85/050/00081/AM17/    | RLA File :03/95/040/00163/AM17/          | Lic.No/Date:0310806240<br>14.07.2016           | Deferred |
| The Committee noted that on the basis of MSME(ME)'s deficiency letter, certain information have been called for from the firm vide this office e-mail dt. 15.12.2016 which is still awaited. The Committee decided to remind the firm. The case is deferred for 27.01.2017 |                                   |                                          |                                                |          |

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| 13                                                                                                                                                                                                                                      | 532<br>Case No.:3/11/85-ALC3/2016 | Party Name:SUNFRESH AGRO<br>INDUSTRIES PVT. LTD. | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
|                                                                                                                                                                                                                                         | HQ File :01/85/050/00100/AM17/    | RLA File :03/95/040/00305/AM17/                  | Lic.No/Date:0310806680<br>27.07.2016           | Deferred |
| The Committee noted the comments of NDRI, Karnal furnished vide their letter No. 7-2/DT/16/752 dt. 06.12.2016 and decided to call for a detailed write up on the export/import item from the firm. The case is deferred for 27.01.2017. |                                   |                                                  |                                                |          |

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| 14                                                                                                                                                                                                                          | 533<br>Case No.:4/3/85-ALC3/2015 | Party Name:S N J BREWERIES PVT<br>LTD | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
|                                                                                                                                                                                                                             | HQ File :01/85/050/00018/AM16/   | RLA File :04/24/040/00340/AM15/       | Lic.No/Date:0410160393<br>08.04.2015           | Deferred |
| The Committee noted the comments of MFPI vide their letter No. 4(2)/2014-DGFT dt. 13.12.2016 and decided that MFPI may re-examine the comments with reference to third imported input. The case is deferred for 27.01.2017. |                                  |                                       |                                                |          |

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|                                                                                                                                                                     | 534<br>Case No.:1/12/85-ALC3/2016 | Party Name: SUPERHOUSE LIMITED  | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:  |
| 15                                                                                                                                                                  | HQ File :01/85/050/00108/AM17/    | RLA File :06/24/040/00024/AM17/ | Lic.No/Date:0610038471<br>18.10.2016       | Deferred |
| The Committee noted that the comment are awaited from DIPP. The Committee decided to remind the DIPP to expedite the comments. The case is deferred for 27.01.2016. |                                   |                                 |                                            |          |

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|                                                                                                                                                                           | 535<br>Case No.:3/13/85-ALC3/2016 | Party Name: C. B. INDUSTRIES    | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status: |
| 16                                                                                                                                                                        | HQ File :01/85/050/00111/AM17/    | RLA File :24/24/040/00013/AM17/ | Lic.No/Date:2410042066<br>05.10.2016       | Decided |
| The Committee noted that the decision has already been taken by NC in its M.No. 09 dated 29.09.2016. The Committee decided that RA may take necessary action accordingly. |                                   |                                 |                                            |         |

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| 17                                                                                                                                                                                                                                                                                                                                                                                                                                               | HQ File :01/85/050/00039/AM17/    | RLA File :02/24/040/00047/AM17/              | Lic.No/Date:0210206758<br>15.06.2016       | Rejected |
| The Committee noted that similar application of the firm was considered and by the NC in its meeting No. 12 dated 01.12.2016, therefore Committee also observed in this case that the export product is "Deoiled Rice Bran Extraction" and import item is Rice Bran and after extracting of oil from the Rice Bran there cannot be value addition as required under the policy of A.A. RA may take consequential action as per policy/procedure. |                                   |                                              |                                            |          |

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|                                                                                                                                                                                                                                                              | 537<br>Case No.:1/16/85-ALC3/2015 | Party Name:IRIS PRODUCTS PVT. LTD. | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:  |
| 18                                                                                                                                                                                                                                                           | HQ File :01/85/050/00148/AM16/    | RLA File :08/24/040/00363/AM16/    | Lic.No/Date:0810137003<br>13.01.2016       | Deferred |
| The Committee noted that the hard copy of application is awaited from RA despite second reminder dt. 09.12.2016. The Committee decided to remind concerned RA to expedite the hard copy of application at the earliest. The case is deferred for 27.01.2017. |                                   |                                    |                                            |          |

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|                                                                                                                                                    | 538<br>Case No.:1/13/85-ALC3/2016 | Party Name:SRIAM LABS PRIVATE LIMITED | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:     |
| 19                                                                                                                                                 | HQ File :01/85/050/00109/AM17/    | RLA File :09/24/040/00260/AM17/       | Lic.No/Date:0910064049<br>17.08.2016       | Transferred |
| The Committee noted that the ITC(HS) Code mentioned of inputs pertains to NC-III. Therefore, the Committee decided to transfer the case to NC-III. |                                   |                                       |                                            |             |

*[Signature]*  
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| 20                                                                                                                                                 | 539<br>Case No.:2/13/85-ALC3/2016 | Party Name:SRIAM LABS PRIVATE LIMITED | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:     |
|                                                                                                                                                    | HQ File :01/85/050/00110/AM17/    | RLA File :09/24/040/00181/AM17/       | Lic.No/Date:0910063922<br>14.07.2016       | Transferred |
| The Committee noted that the ITC(HS) Code mentioned of inputs pertains to NC-III. Therefore, the Committee decided to transfer the case to NC-III. |                                   |                                       |                                            |             |

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| 21                                                                                                                                      | 540<br>Case No.:4/13/85-ALC3/2016 | Party Name:DHIRENDRA INTERNATIONAL PVT.LTD., | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:  |
|                                                                                                                                         | HQ File :01/85/050/00112/AM17/    | RLA File :56/24/040/00019/AM17/              | Lic.No/Date:5610004960<br>28.07.2016       | Deferred |
| The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI. The case is deferred for 27.01.2017. |                                   |                                              |                                            |          |

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| 22                                                                                                                                      | 541<br>Case No.:5/13/85-ALC3/2016 | Party Name:OLAM AGRO INDIA PRIVATE LIMITED | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:  |
|                                                                                                                                         | HQ File :01/85/050/00113/AM17/    | RLA File :05/24/040/00305/AM17/            | Lic.No/Date:0510400320<br>28.10.2016       | Deferred |
| The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI. The case is deferred for 27.01.2017. |                                   |                                            |                                            |          |

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| 23                                                                                                                                                                                | 542<br>Case No.:9/13/85-ALC3/2016 | Party Name:CREATIVE GARMENTS PVT. LTD., | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:  |
|                                                                                                                                                                                   | HQ File :01/85/050/00117/AM17/    | RLA File :03/94/040/00534/AM17/         | Lic.No/Date:0310808409<br>17.10.2016       | Deferred |
| The Committee noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite the comments. The case is deferred for 27.01.2017 |                                   |                                         |                                            |          |

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| 24                                                                                                                                                                                | 543<br>Case No.:8/13/85-ALC3/2016 | Party Name:CREATIVE GARMENTS PVT. LTD., | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:  |
|                                                                                                                                                                                   | HQ File :01/85/050/00116/AM17/    | RLA File :03/94/040/00533/AM17/         | Lic.No/Date:0310808408<br>17.10.2016       | Deferred |
| The Committee noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite the comments. The case is deferred for 27.01.2017 |                                   |                                         |                                            |          |

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|                                                                                                                                                                                | 544<br>Case No.:12/13/85-ALC3/2016 | Party Name:NEWBY TEAS<br>OVERSEAS PVT.LTD., | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
| 25                                                                                                                                                                             | HQ File<br>:01/85/050/00120/AM17/  | RLA File<br>:02/24/040/00109/AM17/          | Lic.No/Date:0210207021<br>22.09.2016           | Deferred |
| The Committee noted the reply of the firm vide their e-mail dt. 21.11.2016 and decided to call for the representative of the firm for a PH. The case is deferred for 27.01.207 |                                    |                                             |                                                |          |

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|                                                                                                                                                                                                           | 545<br>Case No.:15/13/85-ALC3/2016 | Party Name:GELTEC PRIVATE<br>LIMITED | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
| 26                                                                                                                                                                                                        | HQ File<br>:01/85/050/00123/AM17/  | RLA File<br>:03/94/040/00663/AM17/   | Lic.No/Date:0310808852<br>28.10.2016           | Deferred |
| The Committee noted that the comments are awaited from Deptt. of Pharmaceuticals. The Committee decided to remind Deptt. of Pharmaceuticals to expedite the comments. The case is deferred for 27.01.2017 |                                    |                                      |                                                |          |

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|                                                                                                                                                                                                                                                                                                                                                                                       | 546<br>Case No.:16/13/85-ALC3/2016 | Party Name:PARAG MILK FOODS<br>LIMITED | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
| 27                                                                                                                                                                                                                                                                                                                                                                                    | HQ File :01/85/050/00124/AM17/     | RLA File<br>:31/83/040/00095/AM17/     | Lic.No/Date:3110066398<br>17.11.2016           | Deferred |
| The Committee noted that similar case was considered by the NC in its meeting No.11 dated 17.11.2016 wherein it was decided to constitute a team to visit the firm's premises to submit the report so that NC be enable to take a decision. Therefore, Committee decided that final decision in that case will be applicable for this case also. The case is deferred for 27.01.2017. |                                    |                                        |                                                |          |

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|                                                                                                                                                                 | 547<br>Case No.:13/13/85-ALC3/2016 | Party Name:FERRERO INDIA<br>PVT.LTD., | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
| 28                                                                                                                                                              | HQ File<br>:01/85/050/00121/AM17/  | RLA File<br>:03/94/040/00722/AM17/    | Lic.No/Date:0310809128<br>11.11.2016           | Deferred |
| The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 27.01.2017 |                                    |                                       |                                                |          |

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|                                                                                                                                                                 | 548<br>Case No.:14/13/85-ALC3/2016 | Party Name:FERRERO INDIA<br>PVT.LTD., | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
| 29                                                                                                                                                              | HQ File<br>:01/85/050/00122/AM17/  | RLA File<br>:03/94/040/00721/AM17/    | Lic.No/Date:0310809127<br>11.11.2016           | Deferred |
| The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 27.01.2017 |                                    |                                       |                                                |          |

योगेन्द्र सिंह/YOGINDER SINGH  
उप महा निदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महा निदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Department of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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|-----------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------------|--------------------------------------------|----------|
|                                                                                                                                                                 | 549<br>Case No.:10/13/85-ALC3/2016 | Party Name:DRYTECH PROCESSES (I)PVT.LTD; | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:  |
| 30                                                                                                                                                              | HQ File :01/85/050/00118/AM17/     | RLA File :03/94/040/00683/AM17/          | Lic.No/Date:0310808990<br>07.11.2016       | Deferred |
| The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 27.01.2017 |                                    |                                          |                                            |          |

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|                                                                                                                                                                 | 550<br>Case No.:11/13/85-ALC3/2016 | Party Name:DRYTECH PROCESSES (I)PVT.LTD; | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:  |
| 31                                                                                                                                                              | HQ File :01/85/050/00119/AM17/     | RLA File :03/94/040/00522/AM17/          | Lic.No/Date:0310808236<br>03.10.2016       | Deferred |
| The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 27.01.2017 |                                    |                                          |                                            |          |

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|                                                                                                                                                                                   | 551<br>Case No.:7/13/85-ALC3/2016 | Party Name:DR WILLMAR SCHWABE INDIA PVT LTD | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:  |
| 32                                                                                                                                                                                | HQ File :01/85/050/00115/AM17/    | RLA File :05/23/040/00318/AM17/             | Lic.No/Date:0510400055<br>06.10.2016       | Deferred |
| The Committee noted that the comments are awaited from Dte. of Sugar. The Committee decided to remind Dte. of Sugar to expedite the comments. The case is deferred for 27.01.2017 |                                   |                                             |                                            |          |

*[Signature]*

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|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|------------------|
|                                                                                                                                                                                                                             | 552                                                        | Party Name: JANATHA FISH MEAL & OIL PRODUCT                                                                                                                                                                                                                   | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status: Deferred |
| 33                                                                                                                                                                                                                          | HQ File :01/85/162/103/AM16<br>RA's File: 07/24/40/243/AM7 | Review of ad-hoc input output norms in respect of AA No. 0710110565 dt. 24.10.2016 issued in terms of para 4.06 of HBP (2015-20) for export of "Finished Fish Meal (Unfit for human consumption)" against import of Fish Meal (Unfit for human consumption)". |                                            |                  |
| The Committee noted that the reference of R.A., Chennai for more clarity in description of import/export item. Therefore, the Committee decided to seek comments of CIFT in the matter. The case is deferred for 27.01.2017 |                                                            |                                                                                                                                                                                                                                                               |                                            |                  |

*[Signature]*

योगेन्द्र सिंह/YOGINDER SINGH  
उप महादेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Department of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

*[Signature]*

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|---------------------|
| 34 | 553                                                                                                                                                                                                                                                                                                                                                                | Party Name:FERRERO INDIA PVT. LTD(EARLIER M/S. IMSOFER MFG. INDIA PVT. LTD)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Meet No/Date:13/85-ALC3/2016<br>27.12.2016 | Status:<br>Deferred |
|    | <p>HQ File :01/85/50/053/AM13<br/>RA's File :31/83/40/043/AM13</p>                                                                                                                                                                                                                                                                                                 | <p>Review of ad-hoc input output norms in respect of the following advance authorizations for export of Kinder Joy chocolate obtained by the firm issued in terms of par 4.7 of HBP, Vol.I (2009-14) :-</p> <ol style="list-style-type: none"> <li>(1) 3110054008 dt. 01.05.2012-01/85/50/027/AM13</li> <li>(2) 3110054381 dt. 22.05.2012-01/85/50/044/AM13</li> <li>(3) 3110054407 dt. 23.05.2012-01/85/50/045/AM13</li> <li>(4) 3110054195 dt. 11.05.2012-01/85/50/033/AM13</li> <li>(5) 3110054225 dt. 14.05.2012-01/85/50/043/AM13</li> <li>(6) 3110054683 dt. 14.06.2012-01/85/50/078/AM13</li> <li>(7) 3110054427 dt. 24.05.2012-01/85/50/047/AM13</li> <li>(8) 3110054428 dt. 24.05.2012-01/85/50/048/AM13</li> <li>(9) 3110054680 dt. 14.06.2012-01/85/50/075/AM13</li> <li>(10)3110054517 dt. 30.05.2012-01/85/50/052/AM13</li> <li>(11)3110054606 dt. 05.06.2012-01/85/50/058/AM13</li> <li>(12)3110054681 dt. 14.06.2012-01/85/50/076/AM13</li> <li>(13)3110054501 dt. 29.05.2012-01/85/50/051/AM13</li> <li>(14)3110054682 dt. 14.06.2012-01/85/50/077/AM13</li> <li>(15)3110054519 dt. 30.05.2012-01/85/50/053/AM13</li> <li>(16)310054592 dt. 04.06.2012-01/85/50/056/AM13</li> <li>(17)3110054593 dt. 04.06.2012-01/85/50/057/AM13</li> </ol> |                                            |                     |
|    | <p>The representatives of the firm Sh. Ashok Jain, AGM-Finance, Sh. Kishan Bhange, Tech. Asstt. Manager and Sh. Gyanendra Tripathi, Partner appeared for PH and explained the case and submitted the manufacturing process. The Committee decided to forward the same to MFPI for examination and submission of comments. The case is deferred for 27.01.2017.</p> |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                            |                     |


  
**योगेन्द्र सिंह/YOGINDER SINGH**  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग/Department of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



554

Party Name:FERRERO INDIA PVT.  
LTD(EARLIER M/S. IMSOFER MFG.  
INDIA PVT. LTD)

Meet No/Date:13/85-  
ALC3/2016  
27.12.2016

Status:  
Deferred

HQ File :01/85/50/125/AM14

Review of ad-hoc input output norms in respect of the advance authorization for export of Kinder Joy chocolate obtained by the firm issued in terms of par 4.7 of HBP, Vol.I (2009-14).

| S.No. | Adv. Auth No. & Date      | File Number       |
|-------|---------------------------|-------------------|
| 1     | 3110061136 dt. 22.11.2013 | 01/85/50/125/AM14 |
| 2     | 3110058549 dt. 30.05.2013 | 01/85/50/065/AM14 |
| 3     | 3110059475 dt. 19.07.2013 | 01/85/50/079/AM14 |

|    |                           |                   |
|----|---------------------------|-------------------|
| 4  | 0310800351 dt. 20.11.2015 | 01/85/50/172/AM16 |
| 5  | 0310799733 dt. 28.10.2015 | 01/85/50/173/AM16 |
| 6  | 0310802059 dt. 27.01.2016 | 01/85/50/204/AM16 |
| 7  | 0310802060 dt. 27.01.2016 | 01/85/50/205/AM16 |
| 8  | 0310802195 dt. 03.02.2016 | 01/85/50/202/AM16 |
| 9  | 0310797478 dt. 21.07.2015 | 01/85/50/089/AM16 |
| 10 | 0310799611 dt. 21.05.2015 | 01/85/50/133/AM16 |
| 11 | 0310800762 dt. 08.12.2015 | 01/85/50/179/AM16 |
| 12 | 0310801023 dt. 15.12.2015 | 01/85/50/181/AM16 |

|    |                           |                   |
|----|---------------------------|-------------------|
| 13 | 3110056453 dt. 11.12.2012 | 01/85/50/158/AM13 |
| 14 | 3110056649 dt. 02.01.2013 | 01/85/50/003/AM14 |
| 15 | 3110056648 dt. 01.01.2013 | 01/85/50/173/AM13 |
| 16 | 3110056899 dt. 23.01.2013 | 01/85/50/172/AM13 |
| 17 | 3110056650 dt. 02.01.2013 | 01/85/50/171/AM13 |

|    |                           |                   |
|----|---------------------------|-------------------|
| 18 | 0310798636 dt. 03.09.2015 | 01/85/50/134/AM16 |
| 19 | 0310797629 dt. 24.07.2015 | 01/85/50/091/AM16 |
| 20 | 0310799610 dt. 21.10.2015 | 01/85/50/132/AM16 |

|    |                           |                   |
|----|---------------------------|-------------------|
| 21 | 0310802196 dt. 03.02.2016 | 01/85/50/203/AM16 |
| 22 | 0310801022 dt. 15.12.2015 | 01/85/50/180/AM16 |

|    |                           |                   |
|----|---------------------------|-------------------|
| 23 | 0310803375 dt. 16.03.2016 | 01/85/50/009/AM17 |
| 24 | 0310803373 dt. 16.03.2016 | 01/85/50/008/AM17 |

Newly added

|    |                           |                   |
|----|---------------------------|-------------------|
| 25 | 0310800764 dt. 08.12.2015 | 01/85/50/178/AM16 |
| 26 | 3110056192 dt. 02.11.2012 | 01/85/50/156/AM13 |
| 27 | 0310761844 dt. 13.12.2013 | 01/85/50/135/AM14 |
| 28 | 0310771874 dt. 25.02.2014 | 01/85/50/024/AM15 |
| 29 | 0310774449 dt. 13.03.2014 | 01/85/50/021/AM15 |
| 30 | 3110059474 dt. 19.07.2013 | 01/85/50/083/AM14 |

The representatives of the firm Sh. Ashok Jain, AGM-Finance, Sh. Kishan Bhange, Tech. Asstt. Manager and Sh. Gyanendra Tripathi, Partner appeared for PH and explained the case and submitted the manufacturing process. The Committee decided to forward the same to MFPI for examination and submission of comments. The case is deferred for 27.01.2017.

योगेन्द्र सिंह/YOGINDER SINGH  
उप महा निदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Department of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

*[Signature]*



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|                                                                                                                                                             | 555<br>Case No.:11/22/85-ALC3/2014 | Party Name:BELOOR BAYIR<br>BIOTECH LTD, | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
| 36                                                                                                                                                          | HQ File<br>:01/85/050/00171/AM15/  | RLA File<br>:07/24/040/00365/AM15/      | Lic.No/Date:0710107500<br>27.01.2015           | Deferred |
| The Committee decided to seek clarification from the firm as to what is the difference between import and export item. The case is deferred for 27.01.2017. |                                    |                                         |                                                |          |

*Rup*

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|-------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|-----------------------------------------|------------------------------------------------|----------|
|                                                                                                                                     | 556<br>Case No.:7/1/85-ALC3/2015 | Party Name:BELOOR BAYIR<br>BIOTECH LTD, | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
| 37                                                                                                                                  | HQ File :01/85/050/00006/AM16/   | RLA File<br>:07/24/040/00453/AM15/      | Lic.No/Date:0710107884<br>19.03.2015           | Deferred |
| The Committee decided to call for a detailed write up of import and export item from the firm. The case is deferred for 27.01.2017. |                                  |                                         |                                                |          |

*Rup*

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|                                                                                                                                                                                                                                                                                                                                                                                 | 557<br>Case No.:1/10/85-ALC3/2016 | Party Name:PARAG MILK FOODS<br>LIMITED | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
| 38                                                                                                                                                                                                                                                                                                                                                                              | HQ File :01/85/050/00097/AM17/    | RLA File<br>:31/83/040/00059/AM17/     | Lic.No/Date:3110066363<br>10.10.2016           | Deferred |
| The Committee noted that similar case was consider by NC in its meeting No.11 dated 17.11.2016 wherein it was decided to constitute a team to visit the firm's premises to submit the report so that NC be enable to take a decision. Therefore, Committee decided that final decision in that case will be applicable for this case also. The case is deferred for 27.01.2017. |                                   |                                        |                                                |          |

*Rup*

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|                                                                                                                                         | 558<br>Case No.:6/13/85-ALC3/2016 | Party Name:OLAM AGRO INDIA<br>PRIVATE LIMITED | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
| 39                                                                                                                                      | HQ File<br>:01/85/050/00114/AM17/ | RLA File<br>:05/24/040/00304/AM17/            | Lic.No/Date:0510400319<br>28.10.2016           | Deferred |
| The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI. The case is deferred for 27.01.2017. |                                   |                                               |                                                |          |

*Rup*

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|                                                                                                                                                                                                                                       | 559<br>Case No.:6/5/85-ALC3/2015  | Party Name:S N J BREWERIES<br>PVT LTD | Meet No/Date:13/85-<br>ALC3/2016<br>27.12.2016 | Status:  |
| 40                                                                                                                                                                                                                                    | HQ File<br>:01/85/050/00050/AM16/ | RLA File<br>:04/24/040/00036/AM16/    | Lic.No/Date:0410160492<br>11.05.2015           | Deferred |
| The Committee noted the comments of MFPI furnished vide their letter No. 4(2)/2014-DGFT dt. 13.12.2016 and decided that MFPI may re-examine the comments with reference to third imported input. The case is deferred for 27.01.2017. |                                   |                                       |                                                |          |

*Wk*

*Rup*

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योगेंद्र सिंह/YOGINDER SINGH  
21, भूखण्डा रोड, नई दिल्ली  
Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Director General of Foreign Trade  
व्यपार विभाग/Department of Commerce  
राज्य भवन, नई दिल्ली  
Mayap Bhawan, New Delhi